

Haryana, Andhra Pradesh and Uttar Pradesh.

(c) No, Sir.

(d) Does not arise, as there is no shortfall.

Central Cottage Industries Emporium

868. SHRI V.S. KRISHNA IYER : Will the Minister of TEXTILES be pleased to state :

(a) how many showrooms of the Central Cottage Industries Emporium are there in the country;

(b) whether it is not a fact that in many States, the State Handicrafts Emporia are also functioning with the result that the showrooms of the Central Cottage Industries Emporia are running under loss; and

(c) whether for Central Cottage Industries Emporia were earning profit or running loss during 1984-85 ?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KHURSHID ALAM KHAN) : (a) Central Cottage Industries Corporation of India Limited has four show-rooms in India.

(b) and (c). In many States, State Handicrafts Emporia are also functioning which provide competition to the Central Cottage Industries Corporation. As per provisional figures, the Corporation anticipates losses during the year 1984-85.

Committee to go into the Recent Enhancement of Service Charges by Banks

869. SHRI PRAKASH V. PATIL : Will the Minister of FINANCE be pleased to state :

(a) whether Government are aware that recently the service charges by banks have been enhanced so high that the small, medium and big industries are suffering very heavily;

(b) whether it is a fact that commission

of letter of guarantee has been increased from 1 percent to 1.5 percent per annum and this will make a small scale unit poorer by Rs. 1000 per month, medium scale unit by Rs. 5000 p.m. and large scale unit by Rs. 15000 to Rs. 25000 per month;

(c) whether the industry has urged upon Government to set up a Committee to go thread bare into it and till then suspend collection of the same;

(d) whether similarly other service charges of bank draft, cheques and on ledger folio have been enhanced which the industry will be required to bear;

(e) whether this cost will ultimately be required to be borne by the entrepreneurs and there will be hike in prices; and

(f) when Government propose to set up the Committee ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) Public sector banks have revised their charges for services rendered by them to customers. The revisions have been effected with the objective of covering to a substantial extent the costs incurred by the banks in rendering such services.

(b) The rates of commission varied from bank to bank. A comparison is therefore not possible. The extent of increased expenditure will depend upon a unit's availment of such facility from banks and will differ from unit to unit.

(c) Representations have been received by Government/Reserve Bank of India about the increase in service charges and about setting up a Committee to examine the increase in the service charges.

(d) The revised service charges cover most of the major services provided by banking industry including those relating to bank drafts, cheques and ledger folios.

(e) The cost of bank charges constitute a small fraction of the total cost of production. Variation therein are, therefore, not expected to affect prices.

(f) The revisions are related to cost inputs of the banks in relation to specific services. No immediate re-examination appears called for.

[Translation]

Setting up a Textile in Barabanki in Seventh Plan

870. SHRI KAMLA PRASAD RAWAT : Will the Minister of TEXTILES be pleased to state :

(a) whether Government are considering setting up of textile mills in Public Sector during Seventh Five Year Plan period;

(b) if so, whether Government propose to set up a textile mill in district Barabanki of Uttar Pradesh; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KHURSHID ALAM KHAN) : (a) No, Sir. However, one Textiles Mill viz. M/s U.P. State Spinning Mills Co. has already been set up as a subsidiary of the State Textile Corporation at Barabanki in Uttar Pradesh.

(b) Does not arise.

(c) There is no provision in the Plan for this purpose.

Takeover of B.I.C. Ltd. and Elgin Mills by Government

871. SHRI RAJ KUMAR RAI : Will the Minister of TEXTILES be pleased to state :

(a) whether Government had taken over the woollen mill (Lal Imli) of B.I.C. Ltd., Kanpur Textile Mills No. I, Elgin Mill No. 2 and Kanpur Textile Mill because these mills were declared sick;

(b) if so, the details regarding efficiency and annual production of each mill after their takeover; and

(c) the amount of profit earned by each mill; and

(d) the percentage of bonus distributed among the workers year-wise after the takeover of these mills ?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KHURSHID ALAM KHAN) : (a) The Government acquired all the privately held shares in the British India Corporation Ltd., along with its subsidiaries and assets, through the British India Corporation Ltd. (Acquisition of Shares) Ordinance 1981, with a view to *inter alia*, safeguarding the investments already made and for enabling further investment.

(b) to (d). As statement giving the required particulars from 1981-82 onwards is given below.

Statement

(Rs. in lakhs)

Year	Cawnpore Woollen Mills, Kanpur (Lal Imli)	New Egerton Woollen Mill Dhariwal (Dhariwal)	Total (BIC)	Elgin Mill No. I	Mill No. II	Total	Cawnpore Textiles Kanpur
1	2	3	4	5	6	7	8

PRODUCTION

1981-82	1129	875	2004	1256	1331	2587	978
1982-83	1207	1018	2225	1354	1244	2598	1006